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Central Administrative Tribunal
Principal Bench, New Delhi.

O. A. No. 136/95

New Delhi this the 27th day of September, 1995.

Hon'ble Sh. B.K. Singh, Member(A)

1. Sh. Krishan Singh,
S/o late Sh. Bawa Singh,
R/o B-2865, Netaji Nagar,
New Delhi.

2. Sh. Santokh Singh,
S/o Shri Krishan Singh,
R/o B-2865, Netaji Nagar,
New Delhi.

Applicants

(through Ms. Sunita Tiwari - none present)

versus

1. Union of India,
through the Secretary,
Ministry of Urban Development,
Deptt. of Housing and Works,
Nirman Bhawan, New Delhi.

2. Director of Estates,
Nirman Bhawan,
New Delhi-11.

3. Estate Officer,
Nirman Bhawan,
New Delhi.

Respondents

(through Sh. B. Lall, advocate)

ORDER(ORAL)

delivered by Hon'ble Shri B.K. Singh, Member(A)

The learned counsel for the respondents places before the court the order of the Hon'ble Supreme Court in case of the applicant. The Hon'ble Supreme Court has specifically referred to accommodation No. B-2865, Netaji Nagar, Type-II, New Delhi and has passed final order which is as follows:-

".....that the applicant would refund the excess house rent allowance drawn by him with 12% interest within four weeks from today. The Directorate of Estates shall

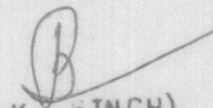


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then consider the question of allotment of house to him in accordance with rules."

The proceedings instituted by Krishan Singh and Santokh Singh, being OA 136/95 pending before the Central Administrative Tribunal have thus become infructuous and stand disposed of."

The application is dismissed as infructuous as already decided by the Hon'ble Supreme Court.


(B.K. SINGH)
MEMBER(A)

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